

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 525 of 2020

Shanti Devi

... .. **Petitioner**

Versus

The State of Jharkhand and Others

... .. **Opposite Parties**

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing

For the Petitioner : Mr. Ramawatar Choubey, Advocate

For the State : Ms. Ritika Agarwal, A.C. to Sr. S.C.-II

03/09.09.2021 Ms. Ritika Agarwal, learned A.C. to Sr. S.C.-II, has very fairly submitted that some documents are required to be furnished by the petitioner and she has to also sign on some documents and considering her old age necessary arrangements shall be made so that her pension papers are duly completed and necessary steps be subsequently taken by the officials concerned.

On the next date of hearing learned State-counsel shall intimate this Court as to what further progress has been made with respect to release of pension as well as any other dues which are admissible and payable to the petitioner.

Let this case be listed on 23.09.2021.

Let a copy of this order be sent through e-mail to the office of the learned Sr. S.C.-II, immediately.

(R. Mukhopadhyay, J.)